



2026:AHC:2056

HIGH COURT OF JUDICATURE AT ALLAHABAD
PUBLIC INTEREST LITIGATION (PIL) No. - 3759 of 2025

Ram Ashish Yadav

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Anil Kumar Yadav
Counsel for Respondent(s)	: Arun Kumar Yadav, C.S.C., Rameshwar Prasad Shukla, Sanju Soni, Yogendra Yadav

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Rameshwar Prasad Shukla, learned counsel for the Gaon Sabha, learned Standing Counsel for the state and learned counsel appearing for private respondent No.6.

2. The instant petition has been filed for the following relief:

(a). Issue a writ, order or direction of a suitable nature directing the respondent authorities specially respondent No.2 to evict the private respondent as well as any other person who encroached Khalian situated in Gata No. 611 area 0.0150 and Gata No. 612 area 0.01500 and Gata No. 551 area 0.0400 hectare, Banjar Gata No. 609 area 0.1840 and Chakmarg situated in Gata No. 608 area 0.0130 situated in Village Tarauka (Latghat), Tehsil Sagari, District-Azamgarh with immediate effect.

3. This court directed the learned counsel for the State to obtain instruction in the matter.

4. In compliance of the order dated 28.11.2025 instruction dated 05.01.2026 sent by Tehsildar, Sagari, Azamgarh is taken on record.

5. Learned Standing Counsel for the State-respondent submitted that on the basis of demarcation made by revenue team, the proceeding under Section 67 of U.P. Revenue Code, 2006 have already been registered before the Tehsildar. He further submitted that in some

cases orders for ejectment has been passed but restoration applications are pending and remaining cases are still pending for adjudication. He submitted that after disposal of the pending proceeding, necessary steps shall be taken by the authorities.

6. Learned counsel for respondent No.6 submitted that proceeding under Section 67 of U.P. Revenue Code, 2006 has been registered against respondent No.6 in illegal and arbitrary manner.

7. I have considered the arguments advanced by learned counsel for the parties and perused the record.

8. Perusal of paragraph Nos. 4, 5 and 6 of the instruction dated 5.1.2025 will be relevant which is as under:-

"4- यह कि साधारण खलिहान की गाटा सं० 611/0.015 हे० व 551/0.040 हे० में से 0.008 हे० पर भृगुनाथ व गजाधर पुत्रगण हिसावी द्वारा पक्का मकान बनाकर अवैध कब्जा किये जाने के कारण न्यायालय तहसीलदार सगड़ी में बेदखली वाद संख्या टी 202315060704965 रिपोर्ट बनाम भृगुनाथ व गजाधर प्रचलित हुआ जिसमें दिनांक 02.03.2024 को पारित बेदखली आदेश के विरुद्ध पुर्नस्थापना वाद संख्या टी 202515060718197 भृगुनाथ व गजाधर बनाम गांव सभा तरीका विचाराधीन है जिसमें सुनवाई हेतु अग्रिम तिथि 16.01.2026 नियत है।

(सलग्नक-4)

5- यह कि साधारण खलिहान की गाटा सं० 612/0.150 हे० में से 0.008 हे० पर गन्ना पुत्र हिसाबी, 0.0060 हे० पर रंगी पुत्र सूर्यबरन 0.010 हे० सूर्यनाथ पुत्र हिसावी द्वारा पक्के मकान बनाकर व 0.008 हे० स्वामीनाथ पुत्र मद्धू द्वारा पक्की दीवाल बनाकर अवैध कब्जा किये जाने के कारण कमशः बेदखली वाद सं० टी० 202315060704963 रिपोर्ट बनाम मन्ना, टी० 202315060704964 रिपोर्ट बनाम रंगी, टी 202315060704966 रिपोर्ट बनाम सूर्यनाथ में दिनांक 02.03.2024 को एवं वाद सं० टी 202315060704967 रिपोर्ट बनाम स्वामीनाथ में दिनांक 03.07.2024 को न्यायालय तहसीलदार सगड़ी द्वारा बेदखली आदेश पारित विन्या गया जिसमें से पुर्नस्थापना वाद संख्या टी 202515060718195 रंगी बनाम गांव सभा विचाराधीन है जिसमें सुनवाई हेतु अग्रिम तिथि 16.01.2026 नियत है। (सलग्नक-5)

6- यह कि राजस्व टीम के सीमांकन के पश्चात चकमार्ग गाटा सं० 608/0.013 हे० गौके पर खाली पाया गया किन्तु बंजर की गाटा सं० 609/0.184 हे० में से 0.030 हे० में जवाहर लाल आदि पुत्रगण भिक्खू, 0.012 हे० पर रामायन पुत्र मद्धू 0.018 हे० पर भीम पुत्र छविनाथ, 0.007 हे० पर भृगुनाथ व गजाधर पुत्रगण हिसाबी, 0.005 हे० स्वाभीनाथ पुत्र गहू एवं 0.01280 पर रंगी पुत्र सूर्यबरन द्वारा पक्का मकान बनाकर अवैध निर्माण किये जाने के कारण न्यायालय

तहसीलदार (न्यायिक) सगड़ी आजमगढ़ में कमशः बेदखली वाद टी० 202515060719938 रिपोर्ट बनाग जवाहर लाल आदि, टी० 202515060719939 रिपोर्ट बनाग रगायन आदि, टी० 202515060719940 रिपोर्ट बनाम भीम आदि, टी० 202515050719941 रिपोर्ट बनाम भृगुनाथ व गजाधर, टी० 202515060719942 रिपोर्ट बनाम स्वामीनाथ टी० 202515060719943 रिपोर्ट बनाम रंगी विचाराधीन है जिसमें सुनवाई हेतु अग्रिम तिथि 08. 01.2026 नियत है। (संलग्नक-6)

अतः उपरोक्त वस्तुस्थिति से मा० उच्च न्यायालय को अवगत कराने का कष्ट करें।

तहसीलदार सगड़ी,

आजमगढ़।"

9.Considering the facts and circumstances of the case as well as facts mentioned in the instruction, the instant public interest litigation is finally disposed of directing respondent No.4/Tehsildar, Sagri, District-Azamgarh to decide the pending proceeding expeditiously under Section 67 of U.P. Revenue Code, 2006 after affording proper opportunity of hearing to the parties.

January 6, 2026
PS*

(Chandra Kumar Rai,J.)